

[Shri C. M. Stephen]

of crew/officers wages worked out is as under:

Category of Staff	Percentage payable	Amount Rs.
1. Officers	50%	2,97,350.00
2. Cadets	60%	15,724.02
3. Crew	75%	2,53,591.10
Total		5,66,665.21

The Board of Directors of Syndicate Bank, as well as the Board of Directors of Vysya Bank Ltd., have approved the settlement of wages of crew/officers of this vessel as per the above compromised formula agreed to. The Board of Directors have also confined that Jammu & Kashmir Bank Ltd., have agreed to the said compromise formula.

The inconvenience caused to the Hon'ble Members is regretted.

PAPERS LAID ON THE TABLE

Report (1980-81) and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair and related papers

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (RAO BIRENDRA SINGH): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956 a copy each (in English and Hindi) of the following papers:—

(i) Fourth Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation [Placed in Library. See No. LT-5456/82 for (i) and (ii).]

Certified Accounts (1980-81) of the Indian Institute of Management, Calcutta and related papers

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:

(i) Certified Annual Accounts of the Indian Institute of Management, Calcutta, for the year 1980-81, and the Audit Report on the Accounts.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above. [Placed in Library. See No. LT-5443/82 for (i) and (ii).]

Assam Taxation Laws (Amendment) Act, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Assam Taxation Laws (Amendment) Act, 1982, (No. 1 of 1982) enacted by the President, under subsection (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1982. [Placed in Library. See No. LT-5447/82.]

Reports (1981) on the working of the activities of various nationalised Banks and related papers.

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 ad 1980:

(i) Annual Report on the working and activities of the Central Bank of India for the year ended the 31st December 1981, together with the Accounts and the Auditors' Report thereon.

(ii) Annual Report on the working and activities of the Bank of India,